

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 92/MP/2018 and IA No. 15/2018

Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to the Respondent No.1 to pay a sum of Rs.112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long-term Access granted to the Petitioner, due to delay in implementation of the Transmission System falling in the scope of Respondent No.1's obligations, along with interest on the same till the date of payment of the amount by Respondent No.1 to the Petitioner.

Petitioner : Shiga Energy Private Limited (SEPL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Anr.

Date of Hearing : 21.1.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Sr. Advocate, SEPL
Shri Vineet Tayal, Advocate, SEPL
Shri Deepak Khurana, Advocate, SEPL
Shri Bimal Agarwal, SEPL
Shri Vijay Kumar, SEPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tusar Mathur, Advocate, PGCIL
Shri Swapnil Verma, PGCIL
Shri Dwaipayan Sen, PGCIL
Shri Raghvendra Kumar, Advocate, Power Deptt. Govt. of Sikkim

Record of Proceedings

Due to paucity of time, learned senior counsel for the Petitioner requested to adjourn the matter. Learned counsels appearing on behalf of the Respondents had no objection in this regard. Accordingly, the matter was adjourned.

2. The Petition and IA shall be listed for hearing in due course for which a separate notice shall be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

